

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE PRAKASH CHANDRA GUPTA**

ON THE 24th OF APRIL, 2024

MISC. CRIMINAL CASE No. 14208 of 2024

BETWEEN:-

**MAKHAN SINGH S/O MANGAL SINGH @ MANGUSINGH,
AGED ABOUT 42 YEARS, OCCUPATION: AGRICULTURE
VILLAGE UPPERWADA, TEHSIL JAORA, DISTT. RATLAM
(MADHYA PRADESH)**

.....APPLICANT

(BY SHRI SHADAB KHAN, ADVOCATE.)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION INDUSTRIAL
AREA JAORA, DISTT. RATLAM (MADHYA PRADESH)**

.....RESPONDENTS

(BY SHRI PRASHANT JAIN, GOVT. ADVOCATE.)

(BY SHRI ANOKHI LAL KHAROL, ADVOCATE FOR OBJECTOR.)

.....
*This application coming on for admission this day, the court passed the
following:*

ORDER

After arguing for sometime, learned counsel for the applicant seeks leave of this Court to withdraw this bail application filed under section 439 of the Cr.P.C.

The other side has no objection.

Accordingly, M.Cr.C. is dismissed as withdrawn.

(PRAKASH CHANDRA GUPTA)

ajit

